

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 315**

IA-2896/2024, IA-2896/2024, IA-5830/2023,

**In**

**IB-1198(ND)/2019**

**IN THE MATTER OF:**

M/s. B.P Agency (Delhi)  
Vs.

.... Petitioner/Applicant

M/s. Brightsun Technocraft Pvt. Ltd.

.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Respondent : Mr. Eeshan Pandey

**ORDER**

Due to paucity of time, the matter is adjourned to **09.08.2024.**

**-sd-**

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik